


NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
BENGALURU

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU HELD ON 14.02.2017.

**PRESENT:**      **SHRI RATAKONDA MURALI, MEMBER (J) AND**  
                         **DR. ASHOK KUMAR MISHRA, MEMBER (T)**

APPLICATION NUMBER : CA 743/16  
PETITION NUMBER : TP 267/17  
NAME OF THE PETITIONER (S) : SHILPA MEDICARE LTD.  
NAME OF THE RESPONDENT (S) : ----  
UNDER SECTION : 391-394

S.NO.	NAME (IN CAPITAL) & PHONE NUMBER	DESIGNATION ----- REPRESENTATION BY WHOM	SIGNATURE
1	SHYAM SUNDAR 968666 05 28	ADVOCATE PETITIONER	

Heard the counsel for Petitioner in part. In the course of enquiry, it came to light the No Objection Certificate issued by the Standard Chartered Bank, a secured creditor contained qualification and it is not a free consent.

The counsel for the Petitioner undertakes to file fresh consent letter from the Bank without any qualification, if any direction is given by the Counsel. *Tribunal*

Counsel for the Petitioner to file one more consent letter from the Bank without any qualification.

The case is adjourned to 17.02.2017.

  
MEMBER (J)

  
MEMBER (T)